Report of Committee constituted by Hon'ble NGT in the matter of O.A. No. 169/2022 Shri Prakash Singh Vs State of Uttar Pradesh.

Hon'ble NGT in the matter of O.A. No. 169/2022 Shri Prakash Singh Vs State of Uttar Pradesh.vide its order dated 05.05.2022 directed the following:

".....1. The grievances made in the present letter petition sent by Mr. Sri Prakash Singh are that Utensil making factory is being illegally run in residential area at House no. 5/235 Kadamtar, Mirzapur, Uttar Pradesh causing air and noise pollution resulting in serious health hazards to local residents due to burning of coal and emission of copper, zinc, nickel, lead mixed smoke.

2. In view of the grievances made in the letter petition, we are of the view that the factual position needs to be verified and remedial action is required to be taken by the Statutory Authorities on the basis thereof. We accordingly constitute Joint Committee of UPPCB and District Magistrate, Mirzapur and direct the same to verify the factual position, look into the grievances of the applicant and take remedial action in accordance with law after following due process within one month from the date of receipt of a copy of this order.

3. Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF, before the Ld. Registrar General, National Green Tribunal, Principal Bench, New Delhi who may, if necessary, put up the matter before the Bench for further directions.

Accordingly, the following members have been nominated by the concerned department for the said Committee to look into the grievances of the application:-

- Shri Chandrabhanu Singh, S.D.M. (Sadar), District-Mirzapur, nominated member of District Magistrate, Mirzapur.
- Dr. T.N. Singh, Regional Officer, UPPCB, Sonbhadra nominated member of U.P. Pollution Control Board, Lucknow.

The nominated committee members have conducted the field visit of the site on dated 25.05.2022 to review factual position in the matter.

1. That, at the time of inspection, Shri Virendra Kumar (Proprietor of the Industry/firm) and Shree Sri Prakash Singh (Applicant) was present.
2. That, the industry was found operational.
3. That, the present proprietor of the industry, vide Notary Affidavit dated 25.05.2022 submitted that the industry in the name of is M/s Lakshmi Metal Works Vill-Kadamtar, District-Mirzapur is operational since long period and this has been closed from 25.05.2022. I shall not operate the industry further. The copy of the affidavit is attached herewith for reference.
4. That, the applicant Shree Sri Prakash Singh was satisfied with the decision of the proprietor of the industry Sri Virendra Singh and submitted a consent letter of the fact mentioned above.
5. That, the industry has been self closed by the proprietor, hence there is no need to intervene in the matter.

Accordingly the present O.A. No. 169/2022 Shri Prakash Singh vs. State of Uttar Pradesh is recommended to be disposed off.

13/06/2022

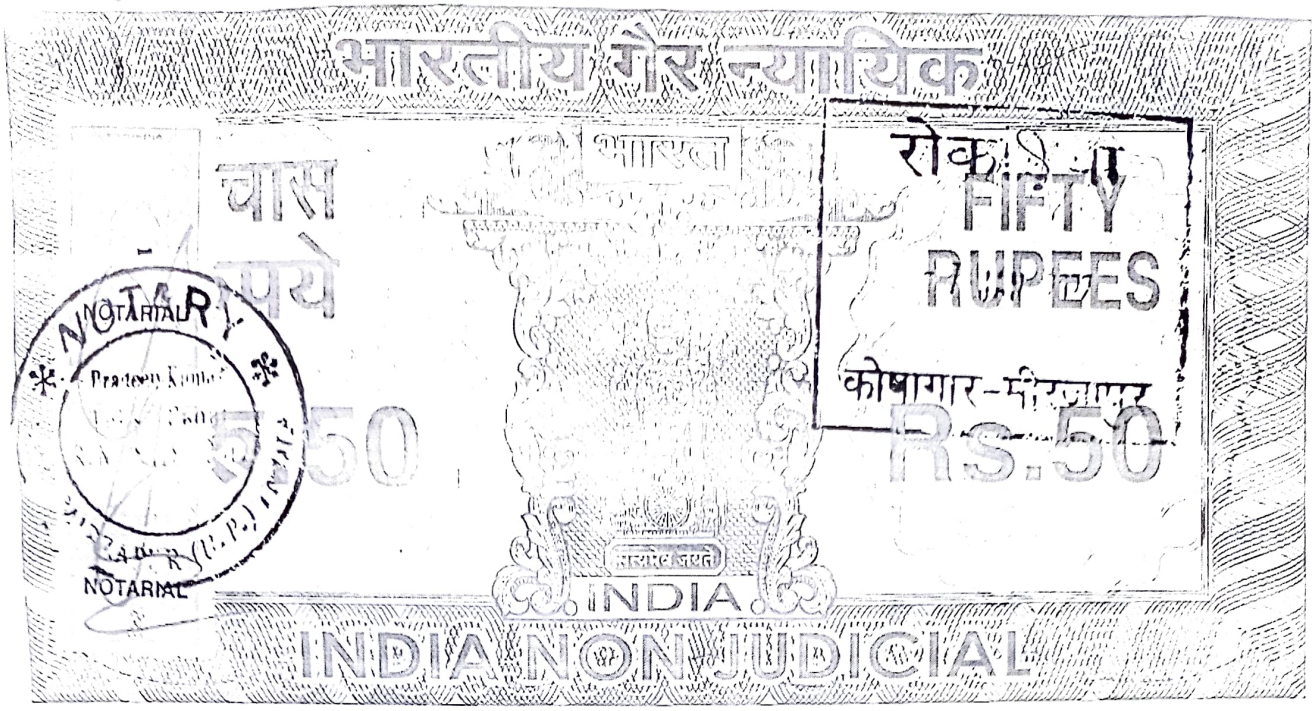
(Dr. T.N. Singh)

Regional Officer,
U.P. Pollution Control Board,
Sonbhadra

28-6-22

(Chandrabhanu Singh),

S.D.M. (Sadar),
District-Mirzapur



उत्तर प्रदेश UTTAR PRADESH ‖ शपथ पत्र ‖ CH 329467

सेवा में,

श्रीमान क्षेत्रीय अधिकारी ,
क्षेत्रीय कार्यालय उ0 प्र0 प्रदूषण नियंत्रण बोर्ड,
सोनभद्र ।

शपथ पत्र द्वारा- श्री वीरेन्द्र सिंह पुत्र स्व0 बच्चूराम निवासी मो0- कदमतर पो0 सदर थाना शहर कोतवाली तहसील सदर जिला मीरजापुर । ‖ उ0 प्र0 ‖

‖1‖ यह कि मैं शपथ पूर्वक बयान करता हूँ कि शपथग्राही उपरोक्त पते का स्थायी निवासी हैं ।

‖2‖ यह कि मैं शपथ पूर्वक बयान करता हूँ कि शपथग्राही लक्ष्मी मेटल वर्क्स कदमतर मीरजापुर के नाम से फर्म चलाता था। जिसको दिनाक 25-5-2022 से उक्त फर्म का कारखाना को बन्द कर दिया हैं जिसका पता कदमतर हैं।

‖3‖ यह कि मैं शपथ पूर्वक बयान करता हूँ कि शपथग्राही लक्ष्मी मेटल वर्क्स कदमतर मीरजापुर का कारखाना को दुबारा नही चालू करेगा। शपथग्राही के उक्त कारखाना दुबारा संज्ञान में आने पर उचित कार्यवाही की जायेगी।

‖4‖ यह कि मैं शपथ पूर्वक बयान करता हूँ कि शपथ पत्र के दफात 1, 2, व 3 का कुल मजमून सच व सही हैं कोई बात छिपाई नही गयी हैं ईश्वर मेरी मदद करें।

दिनाक:- 25-5-2022

Mo. 9415232508 ह0 शपथग्राही-
वीरेन्द्र सिंह

निरंजन कुमार स्टाम्प विक्रेता
शिवधर का चौराहा, मीरगंज
प्रयोजन ..... अनुबन्ध पत्र
क्रम संख्या ..... दिनांक .....
02 23-5-2022

Solemnly affirmed before me on ... विरेन्द्र सिंह
Deponant who identified by Sri ...
Clerk/or ..... Advocate on ... मै. के. गौतम एडवोकेट
I have satisfied myself by examining the
Deponant that he/she understands the
contents of the affidavit and the contents
read over and explained by me. Serial No. 121 Time 1:53 Received Rs. 30

NOTARY
Pradeep Kumar
Tehsil Sasaram
R.No. 2254/2015

आज दिनांक 25/05/2022 को मेरे निवास पर मेसर्स लक्ष्मी मेटल वर्क्स के नाम से विरेन्द्र सिंह के द्वारा बर्तन का प्रदूषणकारी कारखाना चलाया जा रहा था जिसके जॉच के बावत् श्रीमान् क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, सोनभद्र एवं श्रीमान् उपजिलाधिकारी सदर मीरजापुर, जनपद मीरजापुर संयुक्त रूप से उपस्थित हुए, कारखाने का अवलोकन किया, कारखाना चलते हुए पाया। कारखाना संचालक व मैं शिकायतकर्ता उपस्थित थे। अधिकारी द्वय ने कारखाना संचालक विरेन्द्र सिंह को निर्देश दिया। उक्त कारखाने को आज दिनांक 25/05/2022 से कारखाना मालिक द्वारा बंद कर दिया गया है तथा बंद सम्बन्धित शपथ–पत्र सक्षम अधिकारियों को प्रस्तुत कर दिया गया है। कारखाना बंद होने के उपरान्त अब मुझे कोई आपत्ति नहीं है। भविष्य में यदि कारखाना संचालित होता है तो मैं पुनः शिकायत करूँगा।

दिनांक :– 25/05/2022

शिकायतकर्ता

(श्रीप्रकाश सिंह)